

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

01/09/2020

O.A./260/312/2020

ASHOK KUMAR NAYAK  
-V/S-  
INCOME TAX

ITEM NO:9

FOR APPLICANTS(S) Adv. : Mr. M. Mishra

FOR RESPONDENTS(S) Adv.: Mr. A. C. Deo

Notes of The Registry	Order of The Tribunal
	Heard learned counsel for the applicant and respondents. It is submitted by the applicant's counsel that the applicant's grievance relating to compassionate appointment of the applicant will be addressed at the present if a direction is given to the respondents to consider his representation dated 04.11.2019 (Annexure A/8) with reference to the letter of the respondents at Annexure A/7 series. Learned counsel for the respondents submitted that as per letter at Annexure - A/7 series, his case was considered by the respondents and his grievance application dated 04.01.2019 has been disposed of accordingly.
	In view of the above submission and limited prayer made by the applicant's counsel and after taking into account the observations in letter dated 19.02.2019 of the respondents (Annexure A/7 series) that the Compassionate Appointment Committee was to consider the applicant's case for the vacancy year 2017-18 and 2018 as stated in that letter, the OA is disposed of with direction to the respondent No. 1/ Competent Authority to consider the representation dated 04.11.2019 (Annexure - A/8) of the applicant and dispose it of by passing a speaking order, copy of which is to be communicated to the applicant within a period of three months from the date of receipt of a copy of this order.
	Applicant will be at liberty to send a copy of this order along with a copy of paper book to Respondent No. 1 within 10 days from the date of receipt of copy of this order.
	It is made clear that we have not expressed any opinion about the merit of this case including issue of delay, if any, while passing this order. The OA is accordingly disposed of.
	Copy of this order to learned counsel for both the sides. The parties may also take follow up action as

per this order, which will be uploaded on website of this  
Tribunal

( GOKUL CHANDRA PATI)  
MEMBER (A)

sadish